

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 6
IA 1361/2024 IN C.P. (IB)/1131(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 28.03.2024

NAME OF THE PARTIES: **GAMMON REALTY LIMITED VS PRAFUL
NANJI SATRA**

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 1361/2024 –

1. Ms. Surekha Yadav, Advocate i/b Mr. Avinash Khanolkar, Advocate appeared for the Applicant.
2. The present application is filed by the Resolution Professional to place on record report under Section 99 of the Insolvency and Bankruptcy Code, 2016 r/w Rule 7 of the Insolvency and Bankruptcy Code, 2016.
3. Accordingly, report is taken on record.
4. In view of aforesaid, **IA No. 1361/2024** is **allowed** and **disposed of**.

Company Petition –

1. Mr. Devashish Godbole, Advocate for Petitioner.
2. Resolution Professional is directed to serve copy of the report to the Personal Guarantor as well as Financial Creditor and upon receipt of the report Personal Guarantor is directed to file reply within 2 weeks by serving advance copy to the Financial Creditor as well as RP at least two days before the next date of hearing.
3. List this matter on **19.04.2024** for hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sapna

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)